

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:5862
ANSWERED ON:11.05.2012
TAXES FROM MARKETING COMPANIES
Agarwal Shri Jai Prakash

Will the Minister of FINANCE be pleased to state:

- (a) the year-wise, zone- wise/State-wise and company-wise details of direct and indirect taxes received from multi-level marketing, network marketing and direct marketing companies in the country during the last three years and the current year;
- (b) whether any steps have been taken by the Government for the operation/promotion of said companies in the country; and
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM)

(a): The Income Tax Department as well as the Central Board of Excise & Customs does not maintain category-wise data about direct and indirect taxes received from multi-level marketing, network marketing and direct marketing companies in the country.

(b) & (c): As per information provided by the Ministry of Corporate Affairs, there is no separate activity code to identify Multi Level Marketing (MLM) companies. Therefore, these companies cannot be separately identified from the list of companies registered under the Companies Act, 1956.